

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-2660/2019

New Delhi this the 6th day of September, 2019.

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

R.V. Singh
S/o Shri Diwan Singh
The then Assistant General Manager(AGM)
Bharat Sanchar Nigam Limited (BSNL),
Office of General Manager, BSNL Agra,
Uttar Pradesh

R/o E-595, Kamla Nagar,
Agra-282005 Uttar Pradesh. Applicant

(through Mr. Mohit Siwach and Dr. A. K. Gautam)

Versus

Chairman-cum-Managing Director (CMD)
Bharat Sanchar Nigam Limited (BSNL),
Govt. of India Enterprises,
H.C. Mathur Lane,
Janpath, New Delhi-110001. Respondent

((through Mr. R. V. Sinha)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman :

The applicant retired from service of BSNL as Assistant General Manager on 31.10.2014. Before he retired from service, disciplinary proceedings were initiated against him. It is stated that through an order dated 26.02.2018, the disciplinary authority passed an order imposing the punishment of 5% cut in pension for a period of one year.

The applicant claims to have availed the remedy of appeal. His grievance is that his appeal dated 12.04.2018 against the order dated 26.02.2018 has not been disposed of yet.

2. More than one year has elapsed ever since the appeal has been presented. Since the applicant is a retired employee, early disposal of the same would be helpful.

3. We, therefore, dispose of the OA, directing the respondents herein to pass order on the appeal preferred by the applicant dated 12.04.2018 within a period of four weeks from the date of receipt of certified copy of this order.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/ankit/